THE UTTAR PRADESH SPORTS (REGISTRATION, RECOGNITION AND REGULATION OF ASSOCIATIONS) (REPEAL) ACT, 2007

(U.P. ACT No. 14 OF 2007]

[As passed by the Uttar Pradesh Legislature and assented to by the Governor on July 17, 2007 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary on July 18, 2007.]

to repeal the Uttar Pradesh Sports (Registration, Recognition and Regulation of Association) Act, 2005.

AN

ACT

IT IS HEREBY enacted in the Fifty-eighth Year of the Republic of India as follows:-

Short tile and

- 1. (1) This Act may be called the Uttar Pradesh Sports commencement (Registration, Recognition and Regulation of Association) (Repeal) Act, 2007.
 - (2) It shall be deemed to have come into force on June 15, 2007.

Act no. 15 of 2005

2. The Uttar Pradesh Sports (Registration, Recognition and Regulation of Repeal of UP Association) Act, 2005 is hereby repealed.

Repeal of UP Ordinance No. 11 of 2007

3. The Uttar Pradesh Sports (Registration, Recognition and Regulation of Associations) (Repeal), Ordinance, 2007 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Sports (Registration, Recognition and Regulation of Associations) Act, 2005 (U. P. Act no. 15 of 2005) was enacted to provide for registration, recognition and regulation of Sports Associations and to facilitate the activities and affairs of the Sports Associations in the State of Uttar Pradesh. In accordance with the provisions of the said Act it was legal obligation that every Sports Association should get itself registered in the Sports Directorate. From the date of commencement of the said Act only ten Associations got themselves registered in the Sports Directorate and the rest of associations did not get themselves registered. Besides the intention and the provisions of the said Act were being opposed vehementry At the national level the Indian Olympic Association and other Sports Federations were also opposing the said Act. Due to the non-co-operating attitude of Sports Associations Organisation of competitions and selection of teams were being interrupted. It was, therefore, decided to repeal the said Act.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decisions the Uttar Pradesh Sports (Registration, Recognition and Regulation of Sports Associations) (Repeal) Ordinance, 2007 (U. P. Ordinance no. 11 of 2007) was promulgated by the Governor on June 15, 2007.

This Bill is introduced to replace the aforesaid Ordinance.